

in different regions, effects of man-made changes in the environment and pathways of pollutions; advising public and private sector undertakings on problems of disposal of sewage and industrial effluents in the sea and estuaries.

#### 7. Marine Instrumentation:

Development of marine instruments such as telemetry, data acquisition system, data logging system, and underwater acoustic instruments.

#### 8. Ocean Engineering:

Development of suitable designs of jetties, minor harbours, platforms, spar buoys, mooring buoy systems and wave sledge, and shallow penetration systems for collection of undisturbed samples from sea bed sampling and testing equipment; development of laboratory and field testing techniques for studying geotechnical problems relating to submarine pipelines, piled structure, seabed Anchors, other Coastal Engineering structures and offshore platforms.

#### Rate of compensation paid to the Pong Dam oustees

7708. SHRI NIHAL SINGH: Will the Minister of ENERGY AND COAL be pleased to state:

(a) what is the rate of compensation paid to the Pong Dam oustees for taking over their land in the construction of Pong Dam in the year 1974-75;

(b) whether it is a fact that the rate of compensation paid to these oustees has been at a lower scale than the prescribed rates and these oustees have filed petitions in the various courts for the payment of revised rates of compensation and their petitions have been upheld by these courts;

(c) if so, what are the details of the judgements of the courts and by

when Government propose to ensure that revised rates of compensation are paid with interest thereon to these oustees; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). The rates of compensation have been paid as per awards given by the Land Acquisition Collector. They differ from tikka to tikka. Any person dissatisfied with the Award of the Land Acquisition Collector can file objections under sec. 18 of the Land Acquisition Act, 1894 with the Land Acquisition Collector, which is forwarded to the District Judge for fresh adjudication of market value. Out of 7799 references forwarded by the Land Acquisition Collector to the District Judge till June 1980, for fresh adjudication of market value, 3799 cases had been decided, the District Judge enhancing the compensation in respect of 3034 references, and deciding 765 references in favour of the Land Acquisition Collector. The Project administration has gone in appeal against the enhancement made by the District Judge in 2038 cases. No final decision on these cases has been given by the High Courts. Compensation at enhanced rates is being disbursed on receipt of specific orders of the High Court on stay applications for release of the amount on surety.

#### Medium and Major Irrigation Projects under survey in Orissa

7709. SHRI GIRIDHAR GOMAN-GO: Will the Minister of IRRIGATION be pleased to state:

(a) the names of the medium and major irrigation projects under the survey and investigation in Orissa State is in progress by that State;

(b) funds provided by that State for investigation and survey of the irrigation potential for the Fifth Plan and completed the same; and